

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 13 OF 2017 &
IA NOS. 695 OF 2016 & 696 OF 2016**

Dated: 25th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

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| Indian Wind Power Association (IWPA) | | Appellant(s) |
| Vs. | | |
| Madhya Pradesh Electricity Regulatory Commission & Ors. | | Respondent(s) |

Counsel for the Appellant(s) : Mr. Vishal Gupta
Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. S. Venkatesh for R-1

Mr. Ganesh Umapathy
Mr. Aditya Singh for R-2

Ms. Mandakini Ghosh
Ms. Ritika Singhal for R-3

ORDER

Admit. Issue notice. Mr. Varun Pathak takes notice on behalf of Respondent No.1; Mr. Umapathy takes notice on behalf of Respondent No.2 and Ms. Mandakini Ghosh takes notice on behalf of Respondent No.3 and they seek four weeks time to file reply. They may file the same on or before 23.02.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.03.2017 after serving copy on the other side.

I.A. No. 695 of 2016

(Appl. for impleadment)

Issue notice. Mr. Varun Pathak takes notice on behalf of Respondent No.1; Mr. Umapathy takes notice on behalf of Respondent

No.2 and also on behalf of to be impleaded Respondent Nos. 4 to 6 and Ms. Mandakini Ghosh takes notice on behalf of Respondent No.3. Notice be issued to Madhya Pradesh Urja Vikas Nigam Limited returnable on 14.03.2017. Dasti, in addition, is permitted.

List this application for hearing on **14.03.2017.**

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/vt